NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 100/Chd/Hry/2017

In the matter of:

Hero Fincorp Ltd. ...Petitioner-Financial Creditor.

Vs.

Agri-best India Ltd.Respondent-Corporate Debtor.

Present: Mr. Venancio D'Costa, Advocate with

Mr. Vivek Pathak, Authorised Representative for the

petitioner-financial creditor.

None for the respondent-corporate debtor.

The petitioner has filed compliance affidavit of its Authorised Representative alongwith the postal receipt of sending copy of the petition and the entire Paper Book on 24.10.2017 which was delivered to the Corporate Debtor as per the tracking report (Annexure-2) enclosed with the affidavit on 26.10.2017. One copy of the Paper Book and notice were sent at the e-mail address of the Corporate Debtor on 24.10.2017 (Annexure-3). The learned counsel further refers to the previous tracking reports (Annexures-4 and 5) showing delivery of the petition alongwith the entire Paper Book soon after it was filed in the Registry. These tracking reports show the delivery of the petition on 13.10.2017 and 14.10.2017 one sent at the address of the Director and other to the company. There is no representation from the respondent.

Learned counsel for the petitioner seeks short date for arguments. List the matter on 15.11.2017 for arguments.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 06, 2017